

Report thereon. [Placed in Library. See No. LT-876/80].

(ii) Annual Accounts (Hindi and English versions) of the Indian Institute of Technology Bombay, for the year 1978-79 together with Audit Report thereon. [Placed in Library. See No. LT-877/80]

(6) (i) A copy of the Annual Report (*Hindi version) of the Visvesvaraya Regional College of Engineering, Nagpur, for the year 1978-79.

(ii) A copy of the Annual Accounts (Hindi and English versions) of the Visvesvaraya Regional College of Engineering, Nagpur, for the year 1978-79 together with Audit Report thereon.

[Placed in Library. See No. LT-878/80].

A COPY OF URBAN LAND (CEILING AND REGULATION) (AMENDMENT) RULES, 1980.

THE MINISTER OF WORKS AND HOUSING (SHRI P. C. SETHI): I beg to lay on the Table a copy of the Urban Land (Ceiling and Regulation) (Amendment) Rules, 1980 (Hindi and English versions) published in Notification No. GSR 224(E) in Gazette of India dated the 22nd April, 1980, under sub-section (3) of section 46 of the Urban Land (Ceiling and Regulation) Act, 1976 together with an explanatory memorandum. [Placed in Library. See No. LT-879/80].

A COPY OF INDIAN TELEGRAPH (SIXTH AMENDMENT) RULES, 1979.

THE MINISTER OF COMMUNICATIONS (SHRI C. M. STEPHEN): I beg to lay on the Table a copy of the Indian Telegraph (Sixth Amendment) Rules, 1979 (Hindi and English versions) published in Notification No. G.S.R. 872 in Gazette of India dated the 23rd June, 1979, under sub-section (5) of section 7 of Indian Telegraph Act, 1885. [Placed in Library. See No. LT-880/80.]

REVIEW ON AND ANNUAL ACCOUNTS OF KHADI AND VILLAGE INDUSTRIES COMMISSION, BOMBAY FOR 1978-79 AND STATEMENT FOR DELAY.

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI R. V. SWAMINATHAN): I beg to lay on the Table:—

(1) A copy of the Annual Accounts (Hindi and English versions) of the Khadi and Village Industries Commission, Bombay, for the year 1978-79 and the Audit Report thereon, under sub-section (4) of section 23 of the Khadi and Village Industries Commission Act, 1956.

(2) A statement (Hindi and English version) regarding Review on the Accounts of Khadi and Village Industries Commission, Bombay, for the year 1978-79.

(3) A statement (Hindi and English versions) showing reasons for delay in laying the document mentioned a (1) above.

[Placed in Library. See No. LT-881/80].

12.02 hrs

ELECTIONS TO COMMITTEES

(i) **GENERAL COUNCIL OF THE INDIAN SCHOOL OF MINES, DHANABAD.**

THE MINISTER OF EDUCATION AND HEALTH AND SOCIAL WELFARE (SHRI B. SHANKARANAND): I beg to move:

“That in pursuance of the provisions contained in rules 4(ii) to (iv) and 15 of the Rules and Regulations of the Indian School of Mines, Dhanbad, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves, to serve as members of the General Council of the Indian School of Mines, Dhanbad, subject to the other provisions of the said Rules and Regulations.”

*English version of the documents laid on the Table on the 28th March, 1980.

MR. SPEAKER: The question is:

"That in pursuance of the provisions contained in rules 4(ii) to (iv) and 15 of the Rules and Regulations of the Indian School of Mines, Dhanbad, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves, to serve as members of the General Council of the Indian School of Mines, Dhanbad, subject to the other provisions of the said Rules and Regulations."

The motion was adopted.

(ii) ADVISORY COUNCIL OF DELHI DEVELOPMENT AUTHORITY

THE MINISTER OF WORKS AND HOUSING (SHRI P. C. SETHI): I beg to move:

"That in pursuance of sub-section (2) (h) of Section 5 of the Delhi Development Act, 1957, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Advisory Council of the Delhi Development Authority, for a term of four years subject to the other provisions of the said Act."

MR. SPEAKER: The question is:

"That in pursuance of sub-section (2) (h) of Section 5 of the Delhi Development Act, 1957, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Advisory Council of the Delhi Development Authority, for a term of four years subject to the other provisions of the said Act."

The motion was adopted.

(iii) RAJGHAT SAMADHI COMMITTEE

SHRI P. C. SETHI: I beg to move:

"That in pursuance of sub-section (1) (d) of Section 4 of the Rajghat Samadhi Act, 1951, the members

of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Rajghat Samadhi Committee for the term commencing from the date of notification by the Government, subject to the other provisions of the said Act."

MR. SPEAKER: The question is:

"That in pursuance of sub-section (1) (d) of Section 4 of the Rajghat Samadhi Act, 1951, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Rajghat Samadhi Committee for the term commencing from the date of notification by the Government, subject to the other provisions of the said Act."

The motion was adopted.

12.03 hrs.

RAILWAY BUDGET, 1980-81

MR. SPEAKER: The Minister of Railways.

THE MINISTER OF RAILWAYS (SHRI KAMLAPATI TRIPATHI): Mr. Speaker, Sir, I rise to present before the House the Railway Budget estimates for the year 1980-81.

2. The House will recall that for the reasons then explained only interim estimates were presented on 11th March 1980. Since then, the Government has had time to scrutinise the severity of the damage done to the economy inherited from the previous Government (*Interruptions*) and has made an assessment of the factors that have brought about economic stagnation. (*Interruptions*). A review has now been made of the Plan priorities with a view to putting the nation's economy back on the rails and it has been decided to enhance the outlays during 1980-81.